

Application of this nature, we find that time is essence of these proceedings and adjournments for one reason or the other are not justified.

However, in the interest of justice, we give one opportunity to the Appellant. It is stated that the Reply has already been filed and the costs which were to be deposited earlier, have been subsequently deposited. We impose further costs of Rs.15,000/- to be paid by the Appellant to Operational Creditor. Subject to payment of the same today, the learned Adjudicating Authority (National Company Law Tribunal, Court No.IV, New Delhi) to consider the Reply filed, and hear the Appellant.

With these directions, the Appeal is disposed of.

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

[V.P. Singh]
Member (Technical)

/rs/gc